

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

\* \* \*

DA. 227/94 On and W304

Date of Decision : 22.2.94.

1. Donthamsetti Srinivas Ganesh

2. Suvvada Vijaya Bhavani

.. Applicants

Vs

1. Union of India rep. by it's  
Secretary, Ministry of Personnel,  
Public Grievances and Pensions,  
(Department of Personnel and Training),  
New Delhi.

2. Union Public Service Commission  
rep. by it's Secretary,  
Dholpur House,  
New Delhi.

.. Respondents.

Counsel for the Applicants : Mr. A.K. Gopal

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary, Ministry of Personnel,  
Union of India, Public Grievances and Pensions,  
Dept. of Personnel and Training, New Delhi.
2. The Secretary, Union Public Service Commission,  
Dholpur House, New Delhi.
3. One copy to Mr.A.K.Gopal, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One spare copy.

pvm

08-227/94 and

MA 143/91

Order dated 22.2.94

I AS PER JUSTICE SHRI V. NEELADRI RAO, VICE-CHAIRMAN I

Heard Shri A.K. Gopal, counsel for the applicant and also Shri N.R. Devaraj, Sr. Standing counsel for the respondents.

2. In the circumstances referred to in the MA, the M.A is allowed as prayed for. Register the OA if otherwise in order.

3. Notice before admission. It is stated that these 2 applicants belong to Backward class communities and they have crossed 28 years of age ; but they have not crossed 33 years by the cut off date prescribed for Civil Services Examination, 1994.

4. For the reasons stated in the interim order dated 8.2.94 in OA 131/94 on the file of this Bench, we feel it just and proper to pass the following interim order in this case.

5. Until further orders, the respondents are restrained from rejecting the applications of the applicants in regard to the Civil Services Examination, 1994, if received in time, on the basis that they crossed 28 years of age as on the cut off date notified for the above examination and or on the ground that they exhausted the chances prescribed for the Civil Services Examination.

Post on 8.4.94 for replies in the meanwhile.

Issue copy by 23.2.94.

(R. Rangarajan)  
Member (Admn.)

(V. Neeladri Rao)  
Vice-Chairman

NS

Open court dictation

*CC 64 23 May*  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
UNDER THE BENCH AT HYDERABAD

THE HON'BLE R. CHOWDHURY V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. B.G. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER  
(ADMN).

Dated: 22-2-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO. 143/94

in

O.A. NO. 227/94

T.A. NO.

(W.P. NO. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

